TAX EXEMPTION FOR EXPENDITURE UNDER CORPORATE SOCIAL RESPONSIBILITY

QUESTION

*105. DR. PRADEEP KUMAR BALMUCHU:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that the money spent under Corporate Social Responsibility (CSR) programmes do not come under tax exemption;

(b) if so, the details thereof;

(c) whether any companies have requested Government for providing tax exemption on the money spent on CSR activities; and

(d) if so, the details thereof?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

(a) to (d): A Statement is laid on the Table of the House.
STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF RAJYA SABHA
STARRED QUESTION NO. 105 FOR 5TH MAY, 2015 REGARDING TAX EXEMPTION
FOR EXPENDITURE UNDER CORPORATE SOCIAL RESPONSIBILITY

(a) and (b): There are no Tax benefits prescribed under the Income Tax Act, 1961 for expenditure incurred by companies towards Corporate Social Responsibility (CSR). However, spending by companies on several activities like rural development projects, skill development projects, agricultural extension projects, contribution to Prime Minister’s National Relief Fund etc., which find place in Schedule VII of the Companies Act, 2013, may qualify for tax exemptions under relevant provisions of Income Tax Act, 1961 subject to the fulfilment of any specified conditions.

(c) and (d): A number of representations received in the Ministry of Finance during 2014 and 2015 requesting tax exemption for the money spent on CSR activities have been considered but not found acceptable.

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